

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 205  
IB-765/ND/2020**

**IN THE MATTER OF:**

**M/s. Sh. Bhavya Prakash and Anr.**

**...PETITIONER**

**Vs.**

**M/s. DD Motors Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 09.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :**

**For the Respondent/ Corporate-debtor :Mr. Chirag Ahluwalia, Adv.**

**ORDER**

Heard the submissions made by the counsel for the petitioner. The counsel for the petitioner has submitted that they have received the copy of the reply filed by the corporate debtor in the matter and prayed for grant of time to file rejoinder. The counsel for the corporate debtor was also present and submitted that he has complied with the last order dated 16.10.2020 i.e. filing of vakalatnama as well as reply in the matter. Post the matter to 4<sup>th</sup> December, 2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Annu)